

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Misc. Applns. No. 342 and 343/94 in

Dated:- 17 AUG 1994

APPLICATION NUMBER:

747 of 1993.

APPLICANTS:

Sri. Khaliq Sheriff v/s. Chief Supdt. Central Telegraph Office, Bangalore
To.

RESPONDENTS:

1. Dr. M. S. Nagaraja, Advocate,
No. 11, Second Floor,
First Cross, Sujatha Complex,
Gandhinagar, Bangalore-9.
2. Sri. M. Vasudeva Rao, Addl. C.G.S.C.,
High Court Building, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
~~GRANTEE/REMITTEE ORDER~~, passed by this Tribunal in the above
mentioned application(s) on 01-08-94.

Issued on

18/8/94

P.

of

S. Sharath
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 8 FEB 1994

APPLICATION NO(s) 747 of 1993.

APPLICANTS: Khalil Shariff v/s. RESPONDENTS: Chief Supdt., Central Telegraph, B'lore and Others.

TO.

1. Dr.M.S.Nagaraja, Advocate,
No.11, First Cross, II Floor,
Sujatha Complex, Gandhinagar,
Bangalore-9.
2. The Chief Superintendent,
Central Telegraph Office,
Bangalore-560 001.
3. The Director, Telecommunications,
Bangalore Telecom District,
Bangalore-560 009.
4. The Chief General Manager,
Karnataka Telecom Circle,
No,1, Old Madras Road,
Ulsoor, Bangalore-8.
5. The Secretary,
Ministry of Communications,
New Delhi.
6. Sri.M.S.Padmarajaiah,
Sr.C.G.S.C., High Court Bldg,
Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 25-01-1994.

Se Seenu
9/2/94
For DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.747/93

TUESDAY THIS THE 25TH DAY OF JANUARY, 1994

MR. JUSTICE P.K. SHYAMSUNDAR

VICE CHAIRMAN

MR. T.V. RAMANAN

MEMBER (A)

Shri Khaliq Shariff,
Aged 45 years,
No.8, 1st Main,
Ayyappa Temple Street,
Gundappa Block,
Krishnamma Garden,
J.C. Nagar,
Bangalore - 560 006

Applicant

(By Advocate Dr.M.S. Nagaraja)

vs.

1. The Chief Superintendent
Central Telegraph Office,
Bangalore - 560 001
2. The Director,
Telecommunications,
Bangalore Telecom District,
Bangalore - 560 009
3. General Manager (Operations),
Office of the Chief General Manager,
Telecommunications,
Karnataka Circle,
Bangalore - 560 008
4. Union of India,
represented by the Secretary,
Government of India,
Ministry of Communications,
New Delhi

Respondents

(By Advocate Shri M.S. Padmarajaiah)
Sr. Central Govt. Standing Counsel

ORDER

Mr. Justice P.K. Shyamsundar, Vice Chairman

We notice the applicant has a remedy of
revision which he has not exhausted. In most of

these cases, it will be beneficial for the applicants themselves if they do approach the revision authority who is in a better position to grant higher relief to them than that we can grant in an application filed under Section 19 of the Administrative Tribunals Act. We have been taking this view consistently asking people to exhaust the administrative machinery by invoking the remedy of a revision petition. Accordingly, we also make an order herein directing the applicant to file a revision petition and thereafter come back to us if need be.

Recovery of amount short credited stands stayed till the disposal of revision petition provided a revision petition is filed within one month from the date of receipt of a copy of this order. If the applicant files a revision petition within the time stipulated, the Department will dispose off the same within four months thereafter. Copy of this order be sent to the Department for information and compliance. With these observations, this application stands disposed off finally with no order as to costs.

Sd-

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(T.V. RAMANAN)
MEMBER (A)

Sd-

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

TRUE COPY

Se Shambhu

SECTION OFFICER

CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH

BANGALORE

9/2/94

Date

Office Notes

Orders of Tribunal

(PKS) v. I (QVR) NO

1. 8. 1994.

Heard both Sides.
M.A. nos. 362 & 348194
allowed. Time to Comply
with the order of the
Tribunal is extended by
another three months
from today.

Sd/-

Sd/-

PCA

VC

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SECTION OFFICER 12/8
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

